श्रीमती सुभद्रा जोशी (बलरामपुर) तहकीकात करने के लिए आफ़िसर्ज़ की इतनी बड़ी फ़ौज लगा रखी है, लेकिन जिसने रिपोर्ट लिखवाई, उसकी मृत्यु हो गई और उसका पोस्ट-मार्टम भी नहीं किया गया । सोनीपत से जो डाक्टर आया, उसने कहा कि सुबह ख़बर भेजी होगी, लेकिन मुझे तो साढ़े चार बजे, पौने पांच बजे ख़बर मिली । इन सब बातों को देखते हुए मैं यह जानना चाहती हूं कि क्या विधान में ऐसी दिक्कत है कि इतने एक्स्ट्राडिनरी सर्कमस्टांसिज़ में भी सरकार यह एन्क्वायरी अपने हाथ में नहीं ले सकती है ।

Shri Nanda: It has been answered.

श्री हरि विष्णु कामत : एन्क्वायरी है या इन्वेस्टीगेशन ?

श्री हुकम चन्द कछवाय : लोगों में चर्चा है कि फ़िरोज़पुर की जेल के खूनी कैदियों से यह हत्या करवाई गई और हत्या के बाद उन कैदियों को फिर जेल में पहुंचा दिया गया ।

अध्यक्ष महोदय : जिस चर्चा का कोई पता किसी माननीय सदस्य को हो, वह उसकी इत्तिला इन्वेस्टिगेटिंग एथारिटी को दें ।

श्री मधु लिमये : हम पर विश्वास नहीं है ।

12.54½ hrs.

PAPERS LAID ON THE TABLE

STATEMENT RE: AMENDMENT OF THE I.L.O. CONSTITUTION, ETC.

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): I beg to lay on the Table a copy each of the following papers:—

(i) Statement regarding ratification of Instruments (Nos. 1—3) for the amendment of the ILO Constitution 1964.

[*Placed in Library, see* No. LT-3933/65].

(ii) Government Resolution No. WB-3(26)/64 dated the 3rd March, 1965; regarding recommendations of the Central Wage Board for Coffee Plantation Industry.

[*Placed in Library, see* No. LT-3934/65].

(iii) Government Resolution No. WB-3(3)/65 dated the 4th March, 1965 regarding recommendations of the Central Wage Board for Rubber Plantation Industry.

[*Placed in Library, see* No. LT-3935/65].

REPORT OF THE EVALUATION COMMITTEE

The Deputy Minister in the Ministry of Information and Broadcasting (Shri C. R. Pattabhi Raman): I beg to lay on the Table a copy of Report of the Evaluation Committee on Five Year Plan Publicity by Voluntary Organisations. [*Placed in Library, see* No. LT-3936/65].

Shri Basappa (Tiptur): This report may kindly be circulated as this is a valuable document.

12.54 hrs.

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE FOR THE NATIONAL CADET CORPS

The Deputy Minister of Defence (Dr. D. S. Raju): I beg to move:

"That in pursuance of sub-section (1) (i) of Section 12 of the National Cadet Corps Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to